Seventeenth Loksabha

an>

Title: PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर-2 श्री वी.के. सिंह जी।

12.02½hrs. (Shri Rajendra Agrawal *in the Chair*)

… (*Interruptions*)

12.02¾ hrs

At this stage Shri Adhir Ranjan Chowdhury, Shri Sudip Bandyopadhyay, Shri T.R. Baalu and some other hon. members left the House.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

i. The Motor Vehicles Driving (Amendment) Regulations, 2020, published in Notification No. G.S.R.586(E) in Gazette of India dated 25th September, 2020, together with an explanatory memorandum.

ii. The National Road Safety Board Rules, 2021, published in Notification No. G.S.R.615(E) in Gazette of India dated 6th September, 2021, together with an explanatory memorandum.

iii. S.O.1655(E) published in Gazette of India dated 16th April, 2021 appointing Joint Secretary (Transport), Ministry of Road Transport & Highways as the "Designated Officer", together with an explanatory memorandum.

iv. The Central Motor Vehicles (Ninth Amendment) Rules, 2022, published in Notification No. G.S.R.413(E) in Gazette of India dated 2nd June, 2022, together with an explanatory memorandum.

v. The Central Motor Vehicles (Tenth Amendment) Rules, 2022, published in Notification No. G.S.R.479(E) in Gazette of India dated 28th June, 2022, together with an explanatory memorandum.

vi. The Central Motor Vehicles (Eleventh Amendment) Rules, 2022, published in Notification No. G.S.R.617(E) in Gazette of India dated 4th August, 2022, together with an explanatory memorandum.

vii. The Central Motor Vehicles (Twelfth Amendment) Rules, 2022, published in Notification No. G.S.R.625(E) in Gazette of India dated 12th August, 2022, together with an explanatory memorandum.

viii. The Central Motor Vehicles (Thirteenth Amendment) Rules, 2022, published in Notification No. G.S.R.640(E) in Gazette of India dated 18th August, 2022, together with an explanatory memorandum.

ix. The Central Motor Vehicles (Fourteenth Amendment) Rules, 2022, published in Notification No. G.S.R.660(E) in Gazette of India dated 26th August, 2022, together with an explanatory memorandum.

x. The Motor Vehicles Non Transport Vehicles Visiting India Rules, 2022, published in Notification No. G.S.R.680(E) in Gazette of India dated 2nd September, 2022, together with an explanatory memorandum.

xi. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Amendment Rules, 2022, published in Notification No. G.S.R.695(E) in Gazette of India dated 14th September, 2022, together with an explanatory memorandum.

xii. The Central Motor Vehicles (Fifteenth Amendment) Rules, 2022, published in Notification No. G.S.R.703(E) in Gazette of India dated 15th September, 2022, together with an explanatory memorandum.

xiii. The Central Motor Vehicles (Sixteenth Amendment) Rules, 2022, published in Notification No. G.S.R.714(E) in Gazette of India dated 20th September, 2022, together with an explanatory memorandum.

xiv. S.O.3896(E) published in Gazette of India dated 12th August, 2022 together with an explanatory memorandum notifying extension in implementation of norms for Wheel RIM.

xv. S.O.4143(E) published in Gazette of India dated 2nd September, 2022 together with an explanatory memorandum notifying implementation of AIS 038 and AIS 156.

xvi. S.O.4144(E) published in Gazette of India dated 2nd September, 2022 together with an explanatory memorandum notifying constant speed fuel consumption test for M and N category vehicles.

xvii. S.O.4567(E) published in Gazette of India dated 28th September, 2022 together with an explanatory memorandum making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.

xviii. The Central Motor Vehicles (Seventeenth Amendment) Rules, 2022, published in the Notification No. G.S.R.797(E) in Gazette of India dated 10th November, 2022 together with an explanatory memorandum.

xix. The Central Motor Vehicles (Eighteenth Amendment) Rules, 2022, published in Notification No. G.S.R.809(E) in Gazette of India dated 10th November, 2022 together with an explanatory memorandum.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7846/17/22]

(3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

i. S.O.3698(E) published in Gazette of India dated 4th August, 2022 notifying user fee for the project of four and more lane section of Sangli-Solapur section of National Highway No. 166 in the State of Maharashtra.

ii S.O.3727(E) published in Gazette of India dated 8th August, 2022 notifying user fee for the project of four Lane section of Panvel to Kasu Section of National Highway No. 66 (Old NH-17) in the State of Maharashtra.

iii S.O.4153(E) published in Gazette of India dated 5th September, 2022 notifying user fee for the project of Six-Lane Eastern Peripheral Expressway (NH No. NE-II) in the States of Haryana and Uttar Pradesh.

iv S.O.4350(E) published in Gazette of India dated 16th September, 2022 notifying user fee for the project of four Lane of Partur to Majalgaon developed to two lane with paved shoulder/ 4 lane standards in the State of Maharashtra.

v S.O.4351(E) published in Gazette of India dated 16th September, 2022 notifying user fee for the project of four and more Lane of Narasannapeta to Ranastalam section of National Highway No. 16 in the State of Andhra Pradesh.

vi S.O.4366(E) published in Gazette of India dated 20th September, 2022 notifying user fee for the project of four and more Lane of Chandikhole-Bhadrak section of National Highway No. 5 (New NH-16) in the State of Odisha.

vii S.O.4367(E) published in Gazette of India dated 20th September, 2022 notifying user fee for the project of six laning of Chitradurga-Davanagere including Chitradurga Bypass of National Highway No. 48 (Old NH-4) in the State of Karnataka.

viii S.O.4400(E) published in Gazette of India dated 21st October, 2022 notifying user fee for the project of 8 lane Access Controlled Greenfield of Delhi-Vadodara Greenfield alignment (NH-148N) on EPC mode under Bharatmala Pariyojana in the State of Haryana and Rajasthan.

ix S.O.4721 (E) published in Gazette of India dated 4th October, 2022 notifying user fee for the project of four/six lane of Jamshedpur-Mahulia Section in the State of Jharkhand.

x S.O.4722 (E) published in Gazette of India dated 4th October, 2022 notifying user fee for the project of four lane section of NH-151A in the State of Gujarat.

xi S.O.4866 (E) published in Gazette of India dated 13th October, 2022 making certain amendments to the Notification No. S.O.1388(E) dated 19.06.2012.

xii S.O.4867 (E) published in Gazette of India dated 13th October, 2022 notifying user fee for the project of four and more Lane of Panipat to Shamli section of NH-709AD in the State of Haryana.

xiii S.O.4875 (E) published in Gazette of India dated 14th October, 2022 notifying user fee for the project of four Lane of Ayodhya-Gorakhpur section

of National Highway No. 28 in the State of Uttar Pradesh.

xiv S.O.4876 (E) published in Gazette of India dated 14th October, 2022 notifying user fee for the project of four and more Lane of Bareilly-Sitapur Section of NH-24 in the State of Uttar Pradesh.

xv S.O.4937 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four Lane of Borkhedi-Wadner-Deodhari-Kelapur of NH-44 (old NH-7) in the State of Maharashtra on Toiling, Operation, Maintenance and Transfer (Invlt).

xvi S.O.4938 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four lane of Shivpuri-Jhansi Section of NH-27 in the State of Madhya Pradesh on Toiling, Operation, Maintenance and Transfer (Invlt).

xvii S.O.4939 (E) published in Gazette of India dated 19th October, 2022 notifying user fee for the project of four lane of Agra Bypass Section of NH-3 in the State of Uttar Pradesh.

xviii S.O.5068 (E) published in Gazette of India dated 28th October, 2022 notifying user fee for the project of four lane of Repalle to Eeppurpalem Section of NH-214A [New NH-216] in the State of Andhra Pradesh.

xix S.O.5069 (E) published in Gazette of India dated 28th October, 2022 notifying user fee for the project of 2/4 Takoli to Kullu section and Kullu to Manali Section of NH-21 [New NH-3] in the State of Himachal Pradesh.

xx S.O.5154 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of Nokha to Bikaner Section of National Highway No. 89 [New NH-62] in the State of Rajasthan.

xxi S.O.5155 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of Nagaur Bypass to Nokha Section of National Highway No. 89 [New NH-62] in the State of Rajasthan.

xxii S.O.5156 (E) published in Gazette of India dated 4th November, 2022 notifying user fee for the project of four lane of Fagne to Maharashtra-Gujarat border Section of National Highway No. 53 [Old NH-6] in the State of Maharashtra.

xxiii S.O.5245 (E) published in Gazette of India dated 11th November, 2022 notifying user fee for the project of 4/6 laning of Kundapur-Surathkal Section and Mahaveer Circle to Talapady Section of National Highway No. 66 [Old NH-17] in the State of Karnataka.

xxiv S.O.5289 (E) published in Gazette of India dated 14th November, 2022 notifying user fee for the project of four and more lane of Talcher to Duburi Section of National Highway No. 23 [New NH-149] [New NH-53] in the State of Odisha.

xxv S.O.5290 (E) published in Gazette of India dated 14th November, 2022 making certain amendments to Notification No. S.O.5245(E), dated 11th November, 2022.

xxvi S.O.5306 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of six laning of Davanagere-Haveri Section of National Highway No. 48 [Old NH-4] in the State of Karnataka.

xxvii S.O.5307 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four lane of Teleibani to Sambalpur Section of National Highway No. 6 [New NH-53] in the State of Odisha.

xxviii S.O.5308 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of Hanumangarh, Suratgarh, Loonkarsar, Bikaner, Jodhpur, Thob, Pachpadra, Balotra Sanchore near Santalpur in the State of Gujarat and NH-754A in the States of Haryana, Rajasthan and Gujarat.

xxix S.O.5309 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four lane of Biramitrapur-Bhramani Bypass and Brahmani Bypass to Rajamunda Section of National Highway No. 23 (new NH-143) in the State of Odisha.

xxx S.O.5311 (E) published in Gazette of India dated 15th November, 2022 notifying user fee for the project of four and more lane of Ranastalam to Hanumanthvaka Junction section of National Highway No. 16 (Old NH-5) in the State of Andhra Pradesh.

[Placed in Library, See No. LT 7847/17/22]

विद्युत मंत्रालय में राज्य मंत्री तथा भारी उद्योग मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(क) (एक) पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7848/17/22]

(ख) (एक) एसजेवीएन लिमिटेड, शिमला के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एसजेवीएन लिमिटेड, शिमला का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7849/17/22]

(ग) (एक) एनएचडीसी लिमिटेड (पूर्व में नर्मदा जलविद्युत विकास निगम लिमिटेड के नाम से ज्ञात), भोपाल के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनएचडीसी लिमिटेड (पूर्व में नर्मदा जलविद्युत विकास निगम लिमिटेड के नाम से ज्ञात), भोपाल का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 7850/17/22]

(घ) (एक) एनएचपीसी लिमिटेड, फरीदाबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनएचपीसी लिमिटेड, फरीदाबाद का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7851/17/22]

(ङ) (एक) राष्ट्रीय राजधानी क्षेत्र परिवहन निगम, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) राष्ट्रीय राजधानी क्षेत्र परिवहन निगम, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7852/17/22]

(च) (एक) टस्को लिमिटेड, लखनऊ के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टस्को लिमिटेड, लखनऊ का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7853/17/22]

(छ) (एक) नॉर्थ ईस्टर्न इलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड, शिलॉंग के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नॉर्थ ईस्टर्न इलेक्ट्रिक पावर कॉर्पोरेशन लिमिटेड, शिलॉंग का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7854/17/22]

(ज) (एक) टीएचडीसी इंडिया लिमिटेड, ऋषिकेश के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टीएचडीसी इंडिया लिमिटेड, ऋषिकेश का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7855/17/22]

(झ) (एक) पावर सिस्टम ऑपरेशन कॉर्पोरेशन लिमिटेड, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) पावर सिस्टम ऑपरेशन कॉर्पोरेशन लिमिटेड, नई दिल्ली का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7856/17/22]

(ञ) (एक) नेशनल थर्मल पावर कॉर्पोरेशन लिमिटेड, नई दिल्ली और इसकी अनुषंगी कंपनियों के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल थर्मल पावर कॉर्पोरेशन लिमिटेड, नई दिल्ली और इसकी अनुषंगी कंपनियों का वर्ष 2021-2022 का वार्षिक प्रतिवेदन और अनुषंगी वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7857/17/22]

(2) (एक) नेशनल पावर ट्रेनिंग इंस्टिट्यूट, फरीदाबाद के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल पावर ट्रेनिंग इंस्टिट्यूट, फरीदाबाद के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7858/17/22]

(3) (एक) संयुक्त विद्युत विनियामक आयोग (गोवा राज्य तथा संघ राज्यक्षेत्र के लिए), गुरुग्राम वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) संयुक्त विद्युत विनियामक आयोग (गोवा राज्य तथा संघ राज्यक्षेत्र के लिए), गुरुग्राम वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7859/17/22]

(4) (एक) सेंट्रल पावर रिसर्च इंस्टिट्यूट, बंगलौर के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल पावर रिसर्च इंस्टिट्यूट, बंगलौर के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7860/17/22]

(5) (एक) ऊर्जा दक्षता ब्यूरो, नई दिल्ली के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ऊर्जा दक्षता ब्यूरो, नई दिल्ली के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7861/17/22]

(6) विद्युत अधिनियम, 2003 की धारा 179 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) केंद्रीय विद्युत विनियामक आयोग (अंतर्राज्यीय पारेषण प्रणाली के लिए कनेक्टिविटी और सामान्य नेटवर्क एक्सेस) विनियम, 2022 जो 14 अक्तूबर, 2022 के भारत के राजपत्र में अधिसूचना सं. एल-1/261/2021/सीईआरसी में प्रकाशित हुए थे।

(दो) केंद्रीय विद्युत विनियामक आयोग (विचलन निपटान तंत्र और संबंधित मामले) विनियम, 2022 जो 9 नवम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. एल-1/260/2021/सीईआरसी में प्रकाशित हुए थे।

(तीन) केंद्रीय विद्युत विनियामक आयोग (अनुषंगी सेवाएं) विनियम, 2022 जो 9 नवम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. आर.ए.-14026(11)/3/2019-सीईआरसी में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(चार) केंद्रीय विद्युत विनियामक आयोग (नवीकरणीय ऊर्जा उत्पादन के लिए नवीकरणीय ऊर्जा प्रमाणपत्र हेतु निबंधन एवं शर्तें) विनियम, 2022 जो 9 नवम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. आर.ए.-14026(11)/1/2019-सीईआरसी में प्रकाशित हुए थे।

(पांच) केंद्रीय विद्युत प्राधिकरण (विद्युत संयंत्रों और विद्युत लाइनों के निर्माण, प्रचालन और रखरखाव के लिए सुरक्षा आवश्यकताएं) (संशोधन) विनियम, 2022 जो 16 नवम्बर, 2022 के भारत के राजपत्र में अधिसूचना सं. सीईए-टीएच-17-17/5/2021-टीईटीडी डिवीजन में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7862/17/22]

(7) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 59 की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) :-

(एक) ऊर्जा दक्षता ब्यूरो (रेफ्रिजरेटरों के लेबलों पर विवरण और उनके प्रदर्शन की रीति) विनियम, 2022 जो 30 सितम्बर, 2022 के भारत के राजपत्र में अधिसूचना संख्या बीईई/एसएण्डएल/आरईएफ/70/2021-22 में प्रकाशित हुए थे।

(दो) ऊर्जा दक्षता ब्यूरो (विद्युत वितरण कंपनियों में ऊर्जा संपरीक्षा करने के लिए रीति और अंतराल) (संशोधन) विनियम, 2022 जो 31 अक्तूबर, 2022 के भारत के राजपत्र में अधिसूचना संख्या 18/1/ बीईई/डिस्कॉम/202 में प्रकाशित हुए थे।

(तीन) ऊर्जा संरक्षण (अभिहित उपभोक्ताओं के लिए ऊर्जा खपत के मानदंड और मानक, प्ररूप, समय जिसके भीतर योजना की तैयारी और कार्यान्वयन की पद्धति, ऊर्जा बचत प्रमाण-पत्र जारी करने या खरीदने की प्रक्रिया और ऊर्जा खपत के समकक्ष प्रति मीट्रिक टन तेल का मूल्य) संशोधन नियम, 2022 जो 30 अगस्त, 2022 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 669(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7863/17/22]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (श्री भानु प्रताप सिंह वर्मा): सभापति महोदय**,** मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कॅयर बोर्ड, कोच्चि के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) कॅयर बोर्ड, कोच्चि के वर्ष 2021-2022 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(3) कॅयर बोर्ड, कोच्चि के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7864/17/22]

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): सभापति महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) (एक) ऑयल इंडिया लिमिटेड, डिब्रूगढ़ के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) ऑयल इंडिया लिमिटेड, डिब्रूगढ़ का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7865/17/22]

(2) (एक) हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड, मुम्बई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड, मुम्बई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7866/17/22]

(3) (एक) भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड, मुंबई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7867/17/22]

(4) (एक) इंडियन ऑइल कॉर्पोरेशन लिमिटेड, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) इंडियन ऑइल कॉर्पोरेशन लिमिटेड, मुंबई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 7868/17/22]

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, on behalf of my colleague, Shri Kaushal Kishore, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2021-2022.

(ii) Annual Report of the Madhya Pradesh Metro Rail Corporation Limited, Bhopal, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7869/17/22]

(b) (i) Review by the Government of the working of the Noida Metro Rail Corporation Limited, Noida, for the year 2021-2022.

(ii) Annual Report of the Noida Metro Rail Corporation Limited, Noida, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7870/17/22]

(c) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2021-2022.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7871/17/22]

(d) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2021-2022.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7872/17/22]

(e) (i) Review by the Government of the working of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2021-2022.

(ii) Annual Report of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2021-2022, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 7873/17/22]

(2) A copy of the Metro Railways General (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.836(E) in Gazette of India dated 22nd November, 2022 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 7874/17/22]

(3) A copy of Notification No. S.O.4020(E) (Hindi and English versions) published in Gazette of India dated 25th August, 2022 notifying alignment of Patna Metro Rail Project Corridor-I and Corridor-II under clause (a) of sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978 issued under sub-section (3) of Section 1 of the said Act.

[Placed in Library, See No. LT 7875 /17/22]

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing & Urban Development Corporation Limited and the Ministry of Housing & Urban Affairs for the year 2022-2023.

[Placed in Library, See No. LT 7875A/17/22]

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री जॉन बर्ला): सभापति महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) हज कमेटी ऑफ इंडिया, मुंबई के वर्ष 2021-2022 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) हज कमेटी ऑफ इंडिया, मुंबई के वर्ष 2021-2022 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(3) हज कमेटी ऑफ इंडिया, मुंबई के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7876/17/22]

-